

1/39(6)/RTI (TPT)/AM-24/Audit (e-file 38838) /167

भारत सरकार/Government of India

वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry

वाणिज्य विभाग/Department of Commerce

विदेश व्यापार महानिदेशालय/Directorate General of Foreign Trade

लेखा परीक्षाअनुभाग/Audit Division

वाणिज्य भवन, नई दिल्ली/Vanijya Bhawan, New Delhi

दिनांक/Dated :11.05.2026

Office Memorandum

Subject: Third Party Transparency Audit for the year 2025-26 as per DOPT O.M. No.1/6/2011-IR dated 15.04.2013 as amended vide OM dated 07.11.2019 with respect to compliance under Section 4 RTI Act, 2005 - regarding.

The undersigned is directed to refer to the RTI Cell's e-mail dated April 07, 2026 on the captioned subject and to state that the Audit Division is concerned with para 1.5 of DOPT's OM dated November 07, 2019 on guidelines for suo-moto disclosure under section 4 of RTI Act 2005; as per Para 1.5 of the said guidelines, the information on CAG and PAC paras and the Action Taken Reports (ATRs) is required to disseminated only after these have been laid on the table of both the houses of Parliament.

2. In this regard, it may be noted that for the reported period, i.e., 2025-26 of the transparency audit, the ATNs/ATRs are considered finalized only after vetting of the same by the Office of CAG and further acceptance by the Committee on Public Accounts (PAC).

3. In the reported period, the following four reports were laid in the Parliament, and as of date, partial ATNs on the same have been submitted to C&AG for vetting and further finalization of the same:

(i) Report No. 7 of 2025: One Para No. 4.3 of the Report (Irregular release of financial assistance under Transport and Marketing Assistance Scheme) relates to DGFT.

(ii) Report No. 11 of 2025: Chapter-IV (Non-Compliance to provisions of various Export Promotion Schemes of Foreign Trade Policy) - 25 paras of the Report relate to DGFT (Para Nos. 4.2 (DAP 01), 4.2 (DAP 15), 4.2 (DAP 34), 4.2 (DAP 37), 4.2 (DAP 47), 4.2 (DAP 57), 4.2 (DAP 67), 4.2 (DAP 119), 4.4.1 (DAP 74), 4.4.2 (DAP 68), 4.4.3 (DAP 63), 4.4.4 (DAP 66), 4.4.5 (DAP 73), 4.4.6 (DAP 71), 4.4.7 (DAP 30), 4.4.8 (DAP 65), 4.5 to 4.5.1.2 (DAP 12), 4.5.2 (DAP 53), 4.5.3 (DAP 69), 4.5.4

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(DAP 78), 4.6.1 (DAP 115), 4.6.2 (DAP 45), 4.6.3 (DAP 99), 4.6.4 (DAP 106) and 5.6 (DAP 14).

(iii) Report No. 21 of 2025: Subject Specific Compliance Audit (SSCA) on 'Merchandise Exports from India Scheme (MEIS) and Service Exports from India Scheme (SEIS).

(iv) Report No. 33 of 2025: Performance Audit on Duty Drawback Scheme.

4. Therefore, the ATNs for the afore-mentioned reports would be published on the website of DGFT after vetting of ATNs by O/o CAG and further acceptance by PAC.

This issues with the approval of the Competent Authority.

Digitally signed by

AJAY KUMAR

Date: 11-05-2026

1018856 (आजय कुमार)

उप-निदेशक (लेखा परीक्षा)

दूरभाष- 011-23038753

ई मेल: ajay.dhiman88@gov.in

To

Deputy DGFT,

RTI Cell, DGFT

Vanijya Bhawan, New Delhi - 110 011.